

OA/57/87

CORAM: HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

23-2-1987

Heard applicant Mr. N.B. Jani. Admit. Issue notice on the respondent returnable within 45 days of the date of this order. The case is adjourned to 20th May, 1987 for further directions.


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER

O.A./57/87

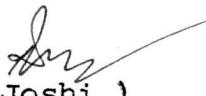
(60)

CORAM : Hon'ble Mr. D.S. Mishra .. Administrative Member

Hon'ble Mr. P.M. Joshi .. Judicial Member

16/12/1987

The petitioner present in person. Mr. J.D. Ajmera learned counsel for the respondents requests time for filing reply. Sufficient time in this regard has been given however he is given 4 weeks time to do so. Hearing of this case be fixed in the month of September, 1988.


(P M Joshi)
Judicial Member


(D S Mishra)
Administrative Member

*Mogera

OA/57/87

(3)

CORAM : Hon'ble Mr.P.M. Joshi : Judicial Member

10/03/1989

Neither the petitioner nor his counsel present.

Mr.J.D. Ajmera for the respondents present. The application is liable for dismissed for default. However, ^{one} more opportunity is given to the petitioner. The case be posted for final hearing on 31st March 1989.


(P.M. Joshi)
Judicial Member

AIT

W

Coram : Hon'ble Mr.P.M. Joshi : Judicial Member

31/03/1989

Neither the petitioner nor his counsel present.

On the last occasion also ^{the} same was the position. However we had adjourned the matter in the ends of justice.

Mr.Jagdish Yadav for Mr.J.D. Ajmera the learned advocate for the respondents present. The court has followed ~~waited~~
~~till the end of the day~~ that on date when neither the petitioner nor his ^{is liable to be} counsel has appeared, the application ^{Hence} stands dismissed for default. Accordingly the case is dismissed for default.


(P.M. Joshi)
Judicial Member

AIT